

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 488 of 2011

(Arising out of Order-in-Appeal No. SB/61&62/Th-J/11 dated 07.02.2011 passed by the Commissioner of Central Excise, Mumbai-I).

Shri Anil Tandon

Appellant

Director of Meher Trailers Pvt. Ltd.,
Plot No.B-73, MIDC, Anand Nagar,
Additional Ambernath, Ambernath,
Thane 421 506.

Vs.

C.C.E., Thane-I

Respondent

4th floor, Navbharat Chambers,
Ranade Road, Dadar (W),
Mumbai 400 028.

WITH

Excise Appeal No. 1407 of 2011

(Arising out of Order-in-Appeal No. YDB/189,190/Th-I/2011 dated 09.08.2011 passed by the Commissioner of Central Excise, Mumbai-I).

Shri Anil Tandon

Appellant

Director of Meher Trailers Pvt. Ltd.,
Plot No.B-73, MIDC, Anand Nagar,
Additional Ambernath, Ambernath,
Thane 421 506.

Vs.

C.C.E., Thane-I

Respondent

4th floor, Navbharat Chambers,
Ranade Road, Dadar (W),
Mumbai 400 028.

WITH

Excise Appeal No. 85266 of 2017

(Arising out of Order-in-Appeal No. SK/43,44,45/Th-I/2016 dated 22.11.2016 passed by the Commissioner of Central Excise, Mumbai-I).

Shri Anil Tandon

Appellant

Director of Meher Trailers Pvt. Ltd.,
Plot No.B-73, MIDC, Anand Nagar,
Additional Ambernath, Ambernath,
Thane 421 506.

Vs.

C.C.E., Thane-I

Respondent

4th floor, Navbharat Chambers,
Ranade Road, Dadar (W),
Mumbai 400 028.

AND

Excise Appeal No. 85267 of 2017

(Arising out of Order-in-Appeal No. SK/43,44,45/Th-I/2016 dated 22.11.2016 passed by the Commissioner of Central Excise, Mumbai-I).

Shri Anil Tandon

Director of Meher Trailers Pvt. Ltd.,
Plot No.B-73, MIDC, Anand Nagar,
Additional Ambernath, Ambernath,
Thane 421 506.

Appellant

Vs.

C.C.E., Thane-I

4th floor, Navbharat Chambers,
Ranade Road, Dadar (W),
Mumbai 400 028.

RespondentAppearance:

Ms. Payal Nahar, Advocate, for the Appellant
Shri Sanjay Hasija, Superintendent, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86457-86460/2021**

Date of Hearing: 20.07.2021

Date of Decision: 20.07.2021

PER: BENCH

Learned AR submits that the appellants should submit undertaking to the effect that these settlements and SVLDRS-1 pertain to these appeals.

2. Learned counsel for the appellants undertakes and states that as there was some confusion, they had indicated show cause notice numbers on SVLDRS-1. But these show cause notices pertain to these appeals only.

3. Taking note of the submissions made by learned counsel, these four appeals are dismissed as deemed withdrawn, as the issue has been settled under SVLDRS.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)